

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
PRINCIPAL BENCH ( COURT NO.I)  
NEW DELHI.**

**60(ND)/2015 and 100(ND)/2015**

**In the matter of:**

PTC India Financial Services Ltd.

and

PTC Energy Limited

..Applicant

v.

M/s. R.S. India Wind Energy Pvt. Ltd. & Ors.

..Respondent

**SECTION:** Under Section 397/398

**Order delivered on 30.11.2017.**

**Coram**

R. VARADHARAJAN  
HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN  
HON'BLE MEMBER (TECHNICAL)

For the petitioner.  
For R-1 & R-5.

Pragya Chauhan & Megha Kapoor, Advs.  
Vivek Singh & Vaibhav Suri, Advs.

**ORDER**

Ld. Counsel for the parties are present. It is represented by the Ld. Counsel for the petitioner that some of their matters are posted before the Hon'ble Principal Bench on 11<sup>th</sup> December, 2017. In relation to CP No. 100(ND)/2015 it is represented by the Id. Counsel for the petitioner that the status quo in the matter has been ordered by the Hon'ble Supreme Court. Taking into consideration the representation made by the Id. Counsel for the parties post both the matters before the Hon'ble Principal Bench on 11.12.2017.

Sd/-

(DEEPA KRISHAN)  
MEMBER (TECHNICAL)  
\*KCS\*

Sd/-

(R. VARADHARAJAN)  
MEMBER (JUDICIAL)